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CENTRAL ADMINISTRATIVE TRIBUNAL:
PRINCIPAL BENCH

CP351/2004 in
OA 1691/2003

New Delhi this the 24th day of November, 2004

Hon'ble Shri Shanker Raju, Member (J)
Hon'ble Shri S.A.Singh, Member (A)

In the matter of

1. Duli Chand S/O Late Kali Ram,
R/O Type-II/43, Minto Road, Delhi.
2. Jai Prakash S/O Late Attar Singh,
R/O G-1, East VinodNagar, Delhi-91
3. Braham Prakash S/O Shri Dal Chand,
3244, Arya Pura, Subzi Mandi, Delhi.
4. Smt. Mayawati W/O Prem Chand,
R/O Vill. Shahabad Mohamadpur, Palam,
New Delhi.

Petitioners

(By Advocate Shri Yogesh Sharma)

VERSUS

1. Shri S.P. Aggarwal,
Director General of Health Services,
Nirman Bhawan, New Delhi.
2. Shri R.N. Mishra,
CAO now Deputy Director (Admn.),
Lady Hardings Medical College and
Sucheta Kriplani Hospital, Bhagat Singh Marg,
New Delhi.

Respondents

(By Advocate Shri R.N. Singh proxy for Shri R.V. Sinha)

O R D E R (ORAL)


(Hon'ble Shri Shanker Raju, Member (J))


Heard learned counsel.

2. Learned counsel for respondents states at the bar on instructions that our order dated 22.1.2004 has been assailed before the Hon'ble Delhi High Court and the next date

of hearing ⁱⁿ ~~has been~~ fixed on 2.2.2005 in that matter. CP is disposed of with liberty to either of the parties to revive the same at the appropriate stage in accordance with law.

Notices are discharged.


(S.A. Singh)
Member (A)


(Shanker Raju)
Member (J)

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